

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-30/2006

In the matter of :
Jaimahal Hotels (P) Limited

....PETITIONER

SECTION :
Under Section 397/398

Order delivered on 04.10.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner


: Mr. Salman Khurshid, Sr. Advocate
Mr. Abhishek Kumar Rao, Advocate
Mr. Sheilesh Suman, Advocate
Ms. Bhavya Bharti, Advocate
Ms. Sanchita, Advocate

For the Respondent

: Dr. UK Chaudhary, Sr. Advocate
Mr. Sanjiv Sen, Sr. Advocate
Mr. Himanshu Vij, Advocate
Mr. Dev Roy, Advocatefor R-1
Mr. DD Singh, Advocate
Mr. Shyam Moorjni, Adv. ...for Respondents

ORDER

Learned Counsels for the parties are present. Arguments were heard by way of reply submissions on behalf of the Respondents and rebuttal on the part of petitioners. For filing short written synopsis on the part of both sides, call on 12.10.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
04.10.2017